

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No. 242/91

Date of Order: 21.10.93

SK.Hussain Bee

.. Applicant

Vs.

1. The Sub-Divisional Officer, Telecom,
Ongole - 523 001.
2. The Telecom District Engineer,
Ongole - 523 050.
3. The Chief General Manager,
Telecom, AP, Hyderabad - 500 001.
4. The Director General, Telecom,
(representing Union of India),
New Delhi 110 001.

.. Respondents

Counsel for the Applicant : Mr.C.Suryanarayana

Counsel for the Respondents : *R.Deva Raj* Mr. N. Bhaskara Rao S. C.

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

*PSA
GJ*

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O.A.No.242/91

Dt. of decision: 21-10-1993.

Judgement

X As per the Hon'ble Mr. A.B. Gorthi, Member (Admn.) X

The applicant was initially engaged as a Part-time Sweeper w.e.f. 12-12-76 in the Telephone Exchange, Addanki. Ever since the applicant had been continuously working under the respondents. Her claim in this application is that she be considered by the respondents for regular absorption in any Group-D post.

2. Attached to the application is Annexure A-5 is a memo from the department stating that the individuals whose names were mentioned therein were approved for regularisation. The applicant's name figures at Sl.No.33. The regularisation was held up for want of police verification report. But, in the mean time as the applicant was only a part time casual labour, she was not regularly absorbed.

3. Despite several opportunities having been given, the respondents have not chosen to file counter affidavit in this case, nor any one is present on behalf of the respondent, ^{when} when the case is called for final hearing. We have, therefore, heard Sri C. Suryanarayana, learned counsel for the applicant and perused the record. Sri Suryanarayana states that this case is squarely covered by the judgement of the Full Bench in OA No.912/92 and in OA No.961/92 dated 7-6-93.

4. As the applicant herein is a part time employee under the Telecom Department, and has been working as such

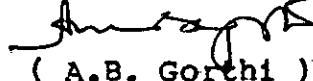
22/10/93



ever since 1976, we find that the case of the applicant is duly covered by the Full Bench referred to by the learned counsel for the applicant. Accordingly, we dispose of this application with a direction to the respondents to confer upon the applicant 'temporary status' from 2-11-89 pending absorption in Group-D post in accordance with the Casual Labour (Grant of Temporary Status and Regularisation) Scheme. The applicant will not however be entitled to any arrears or emoluments arising out of this direction till the date of filing the present application. The respondents to comply ^{with} this order within a period of four months from the date of receipt of this order. No order as to costs.



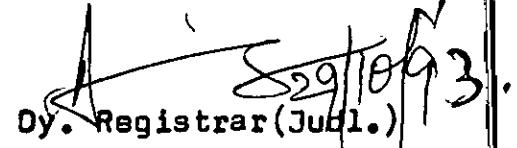
(T. Chandrasekhar Reddy)
Member (Judl.)



(A.B. Gorathi)
Member (Admn.)

Dated 21st October, 1993
Dictated in Open Court

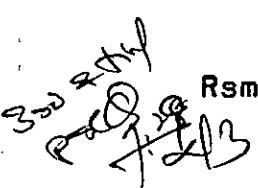
kmv



Dy. Registrar (Judl.)

Copy to:-

1. The Sub-Divisional Officer, Telecom, Ongole-001.
2. The Telecom District Engineer, Ongole-050.
3. The Chief General Manager, Telecom, A.P.Hyderabad-001.
4. The Director General, Telecom, (representing Union of India) New Delhi-001.
5. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.



Rsm/-

O.A. 242/91

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO.
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 21/10/ -1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

IN

O.A. No.

242/91

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

— No order as to costs.

pvm

⑨ 3/10/93

